

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1848
TO BE ANSWERED ON: 28.12.2018

ACTION ON COMPLAINTS AGAINST SERVICE PROVIDERS

1848. SHRI M.P VEERENDRA KUMAR:

Will the Minister of Electronics & Information Technology be pleased to state:

- (a) whether Government has received complaints against the service providers for leaking personal information of customer for the business promoters, campaigners and BPOs;
- (b) if so, the details thereof and the action against this offensive trade practice; and
- (c) whether Government has formulated any code for the protection of personal information by service providers and if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI S.S. AHLUWALIA)

(a): No, Sir.

(b): Does not arise.

(c): Ministry of Electronics and Information Technology (MeitY), on 31st July 2017, vide OM No.3(6)/2017-CLES, constituted a Committee of Experts under the Chairmanship of Justice B N Srikrishna, Former Judge, Supreme Court of India. A White Paper outlining key data protection issues and international best practices was released by the said committee to solicit public comments. Inputs were received. The committee deliberated on various inputs & has submitted its report along with draft Bill to MeitY.

The Draft Personal Data Protection Bill-2018 was published on MeitY website and comments were solicited from General Public, Central Ministries, State governments and UTs. Responses have been received from a wide spectrum of stakeholders, which are presently under analysis. After appropriate modifications, said PDP Bill-2018 is intended to be laid in the parliament.
